

Proceedings against owners of high-rise buildings who violate fire safety laws

60. SHRI SATYASADHAN CHAKRABORTY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) what penal proceedings were initiated against the owners/occupiers of high-rise buildings of Delhi who violated rules regarding safety against fire, details of proceedings against each such owner/occupier ; and

(b) if no proceedings have been initiated, the reasons for the same after narrow escape in Gopala Tower.

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Employees suspended in Department of Civil Supplies and FCI

61. SHRI MANOHAR LAL SAINI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) how many employees working in the Department of Civil Supplies and Food Corporation of India in Naraina are under

suspension and to how many charge-sheets have been given ;

(b) what are their details ;

(c) when were they suspended/charge-sheeted ;

(d) has their subsistence allowance been reviewed and orders issued for increase/decrease, as the case may be giving the date of review ; and

(e) reasons for not immediately reviewing cases after the expiry of 90 days ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) :

(a) Two employees of Food Corporation of India and 11 employees of Deptt. of Civil Supplies, Delhi Administration in Naraina are at present under suspension. Out of these, both employees of Food Corporation of India and one employee of Delhi Admn. have been charge sheeted.

(b) and (c). A statement is enclosed.

(d) and (e). Subsistence allowance of one employee of Food Corporation of India and 7 employees of Deptt. of Civil Supplies of Delhi Admn. has been reviewed and appropriate orders passed. The remaining cases will also be reviewed by the competent authorities, as under the rules.

Statement

Name and designation of official	Date of suspension	Date of issue of charge sheet
(1)	(2)	(2)
<i>Food Corporation of India.</i>		
1. Shri Badri Prasad, AG. III (D).	24.2.1983	18/20-5-1983
2. Shri D.N. Kapoor, AG. III (D).	19.4.1983	-do-
<i>Delhi Administration (Civil Supplies Deptt).</i>		
1. Shri Swarup Singh, LDC.	28.1.80	Not issued
2. Shri R.L. Gupta, UDC.	18-12-75	-do-
3. Shri S.R. Bansal, UDC.	15-5-78	-do-

1	2	3
4. Shri Ram Kumar, LDC.	6.6.80	Not issued
5. Shri R.L. Dogra, SI.	27.5.82	-do-
6. Shri D.S. Saini, LDC.	3.3.82	-do-
7. Shri Ramesh Kumar, Inspector.	16.3.82	-do-
8. Shri Roshan Lal, FCW.	7.5.83	-do-
9. Shri G.I. Baula, LDC.	1.1.82	18-2-82
10. Shri R.S. Sehrawat, Inspector.	6.7.83	Not issued
11. Shri M.P. Sharma, Inspector.	6.7.83	-do-

Township plan of Idduki Development Authority

62. SHRI P. RAJAGOPAL NAIDU : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government have cleared a township plan of the Idduki Development Authority ; and

(b) if so, whether it contravenes the Forest Act ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) Urban Development is a State Subject. This Ministry is not aware of any township plan for the Idduki Development Authority.

(b) Does not arise.

Supply of Rice to Kerala

63. SHRI P.K. KODIYAN :
SHRI A. NEELALOHITHADASAN NADAR :
SHRIMATI SUSEELA GOPALAN :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Kerala Government have requested the Centre for increasing the

supply of rice to the State in view of the coming lean months ;

(b) if so, what is the quantum of supply sought for ; and

(c) what action has been taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) :

(a) and (b). The Government of Kerala have been requesting for enhancement in the level of monthly allocation of rice to 1,35,000 tonnes for meeting the increased requirements of public distribution system in the State.

(c) The monthly allocation of rice to the State, which was at the level of 95,000 tonnes in March, 1983, was increased to 1,05,000 tonnes in April, 1983 and 1,10,000 tonnes in June, 1983 which level of allocation has since been maintained. In order to increase the total availability of foodgrains for public distribution in the State, the monthly allocation of wheat for public distribution system which was 20,000 tonnes in March, 1983 was also raised to 25,000 tonnes in April, 1983, 30,000 tonnes in May, 1983 and 35,000 tonnes in June, 1983 and the same level of allocation has been continued.

In addition, on their request, the State Government have also been permitted to purchase 45,000 tonnes of levy-free rice from surplus States—15,000 tonnes from Punjab/